

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A.NO. / 236/93
T.A.NO.-

DATE OF DECISION : 10/4/2000

Mr.J.R.Pateria

Petitioner

Party-in-person

Advocate for the Petitioner [s]

Versus

Union of India & ors.

Respondent

Mrs.P.Safaya.

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. P.C.Kannan

:

Member (J)

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

DN

Shri J.R.Pateria,
2007, Pateria Bhuvan,
Rehman Pole, Kalupur,
Ahmedabad.

Applicant

(Advocate : Party-in-person)

VERSUS

1. Union of India, through
The Secretary,
Ministry of Home Affairs,
Office of the Registrar General
New Delhi.
2. The Director,
Director of Census Operation,
Gujarat, Keraula Building,
Opp. V.S.Hospital,
Ellisbridge,
Ahmedabad.

Respondents

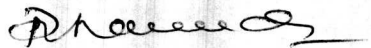
(Advocate : Mrs.P.Safaya)

OR A L O R D E R
O.A./236/93

DATE : 10/4/2000

Per : Hon'ble Shri P.C.Kannan : Member (J)

Mr.J.R.Pateria, party in person is not present. He was
not present on earlier occasion also. Dismissed for default.


(P.C.Kannan)
Member (J)

n kk

OA/TA/RA/CP/MA/PT 236 of 199 3

J.R. Pateuxia

VERSUS

V.O-2 is on

RESPONDENT (s)

I N D E X S H E E T

SR.NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	OA	1 to 35
2.	Reply	36 to 61
3	Retainder	62-79
4	Reply	80 - 82
5	O.O. Date 10-4-2000	2 page
	'c' part	20 page

Certified that the file is complete in all respects.

pg 1-82~

Signature of S.O. (J)

25/05/20

Signature of Deal. Hand.